

## Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 132/2020 O.A. No. 2241/2014

New Delhi, this the 6<sup>th</sup> day of October, 2020

(Through Video Conferencing)

Hon'ble Mr. A.K. Bishnoi, Member (A) Hon'ble Mr. R.N. Singh, Member (J)

Rahila
D/o Sh. Qutubuddin
R/o 1632, Gali Anheri
Pahari Bhojla, Chitli Qabar,
Delhi-110006

.....Petitioner

(By Advocate: Shri M Rais Farooqi)

Vs.

- Mr. Ghyanesh Bharti
   Commissioner,
   South Delhi Municipal Corporation
   Office at: Dr. Shyama Prashad Mukharjee
   Civic Centre, Zakir Hussain Marg,
   New Delhi-110002
- 2. Mr V K Singh Chairman, Delhi Subordinate Service Selection Board (DSSSB) Office at- FC-18, Industrial Area, Karkardooma, Delhi
- 3. Mr M C Joshi
  Chief Secretary,
  Govt. of NCT of Delhi
  New Secretariat, I.P. Estate, New Delhi-110092



- 4. Dr. V B Negi Registrar, Indira Gandhi National Open University (IGNOU) Maidan Garhi, New Delhi-1168
- Prof. S M Rahmatullah Registrar, Maulana Azad National Urdu University (Manuu) Gachibowli, Hyderabad-500032
- 6. Dr. Vineet JoshiChairpersonNational Council for Teacher Education (NCTE),At: G-7, Sector-10, Dwarka,New Delhi-110075......Respondents

(By Advocates: Ms Anupama Bansal, Shri C Mohan Rao and Ms Esha Mazumdar)

## ORDER (Oral)

## By Hon'ble Shri R.N.Singh, Member (J):

It is informed by the learned counsels for the parties that in pursuance of the directions of this Tribunal, the dossier of the petitioner has been received by the concerned MCD, i.e., South Delhi Municipal Corporation and the said Corporation is processing the matter further.



- 2. Mrs. Anupama Bansal, learned counsel for the respondent no. 1 informs that the full compliance is likely to take further four weeks' time. Under the instructions, she assures that the directions of this Tribunal shall fully be complied with within further four weeks.
- 3. In view of the aforesaid statement, the present CP is closed. Notices are discharged. However, the petitioner shall be at liberty to revive the Contempt Petition by filing an appropriate application, if the aforesaid undertaking of the respondents is not given effect to.

(R.N. Singh) Member (J) (A.K.Bishnoi)
Member(A)

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